

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.: 133/TT/2023

Date: 13.9.2023

To

Shri B. B. Rath
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2
Sector-29, Gurgaon-122001

Subject:- Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for Asset-1: "02 nos 400 KV GIS Line Bays at 765/400 kV Varanasi substation" covered under "Construction of 2 nos. of 400 kV Hybrid/GIS Line bays at Varanasi (PG) Substation" in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.9.2023 :-

2019-24 period

- a) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
- c) Provide Initial Spares discharge statement for the transmission asset.

Forms

- d) Form 12 (Details of time overrun) for the transmission asset in the petition.
- e) Provide Liability flow statement to be submitted per the format provided in Annexure-I.

- f) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-II
- 2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
- 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 4. In case the above said information is not filed within the specified date, the petition shall be disposed based on the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

| Asset No. | Party | Particulars# | Year of Actual Capitalisation | Outstanding Liability as on 1.4.2019 | Discharge | | | | | | Outstanding Liability as on 31.3.2024 |
|-----------|-----------|--------------|-------------------------------|--------------------------------------|-----------|---------|---------|---------|---------|-----------------|---------------------------------------|
| | | | | | 2019-20 | 2020-21 | 2021-22 | 2022-23 | 2023-24 | Total (2019-24) | |
| Asset-I | Party – A | | | | | | | | | | |
| Asset-I | Party – B | | | | | | | | | | |
| ... | ... | | | | | | | | | | |

TL/SS/Communication Systems etc.

Annexure-II

| Asset (Asset-wise) | Activity | Period of activity | | | | Time over-run (in month (s) or day(s)) | Reason (s) for Time over-run |
|-----------------------|--|--------------------|----|----------|----|--|---------------------------------|
| | | Planned | | Achieved | | | |
| | | From | To | From | To | | |
| | Land Acquisition | | | | | | |
| | LOA | | | | | | |
| | Supplies (Structures, equipment's, etc.) | | | | | | |
| | Foundation | | | | | | |
| | Tower erection | | | | | | |
| | Stringing | | | | | | |
| | ROW issues | | | | | | |
| | Testing & commissioning | | | | | | |
| | Any other Activities for time over-run , if any | | | | | | |